NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 73/Chd/Pb/2017

In the matter of:

Singhania International Ltd. ...Petitioner/Applicant.

Vs.

Sham Udyog Ltd.Respondent/Corporate Debtor.

Present: Mr. G.S. Sarin and Mr. Sanjay Kumar Aggarwal

both Practising Company Secretaries for the petitioner.

None for the corporate debtor.

The affidavit of service has been filed alongwith the track report and the postal receipt. The further track report has been handed over by Mr. G.S. Sarin, Authorised Representative of the petitioner showing that the article sent to the respondent-corporate debtor is still in movement which seems to have not been returned back but has not been delivered in the NCLT Registry. The Authorised Representative of the petitioner Anshul Singhania has also filed fresh affidavit in compliance with the order dated 12.09.2017 stating in paragraphs 4 to 5 that after sending the demand notice payment has not been received from the corporate debtor nor any notice of the outstanding amount has been sent. The same be taken on record. List the matter for arguments on 06.10.2017 for awaiting report from the Postal Department and arguments.

Sd/ (Justice R.P. Nagrath) Member (Judicial)